

NOTES OF THE REGISTRY

ORDERS OF THE TRIBUNAL

Order dated 2.5.2002

Heard the Advocate for the Applicant and Shri A.K.Bose, Sr. Standing Counsel for the Respondents and perused the records.

Original
In this Application, the Applicant has a direction to the Respondents to provide him an appointment on compassionate grounds.

The case of the Applicant is that he having represented to the Department seeking employment/assistance under Rehabilitation Scheme/compassionate appointment, the Department asked the Applicant to furnish the details/particulars and, as it appears, the applicant has furnished the details/particulars to the Department and the matter is under active consideration of the Department. At this premature stage, the Applicant has rushed to the Tribunal in the present O.A. seeking direction to Respondents to appoint him on compassionate grounds.

Having heard the learned counsels of both sides, ~~are directed~~ the Respondents ^{are directed} to give due consideration to the grievances of the Applicant (with regard to granting him employment assistance under Rehabilitation Assistance Scheme/appointment on compassionate grounds) within a period of three months from the date of receipt of copies of this order and communicate the decision taken (to the Applicant) thereon within the same time period.

The O.A. is disposed of ^{in terms} as above, ~~there shall be~~ but ^{no} order as to costs.

Send copies of this order to Respondents

Passes negotiations filed.
Copy of order dt. 2.5.02
issued to all the respmts. by
Regd/ A.D. posts. The same
copy of order issued to
the Counsel for both sides.

Pr 615
S.O.

Mo
6/5/02

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at the cost of the Applicant. Shri Basu, the Advocate for the Applicant, undertakes to file the required postages by 7.5.2002. On furnishing the postages, free copies of the order be given to the learned counsels for the parties.

T. S. Hanly
02/05/2002
MEMBER (JUDICIAL)